## COURT-II IN THE APPELLATE TRIBUNAL FOR ELECTRICITY

(Appellate Jurisdiction)

## APPEAL NO. 279 OF 2015 & IA NO. 456 OF 2015

Dated: 06th November, 2017

Present: Hon'ble Mr. I. J. Kapoor, Technical Member

Hon'ble Mr. Justice N.K. Patil, Judicial Member

## In the matter of:

M/s Aryan Coal Beneficiation Pvt. Ltd. .... Appellant(s)

Vs.

Gujarat Electricity Regulatory Commission & Ors. .... Respondent(s)

Counsel for the Appellant (s) : Ms. Ananya Mohan

Counsel for the Respondent(s) : Mr. C.K. Rai

Mr. Mohit Rai for R-1

Ms. Ranjitha Ramachandran for R-2

Mr. Jitender Kumar for R-4

## **ORDER**

The learned counsel for the appellant seeks three week's more time to file rejoinder submissions. Accordingly, he may file the same on or before 27.11.2017 after serving copy on the other side along with IA stating reasons for the delay in filing rejoinder submissions.

List the matter on <u>20.12.2017</u>.

(Justice N.K. Patil) Judicial Member (I. J. Kapoor)
Technical Member